



2026:AHC:41739-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

SPECIAL APPEAL No. - 865 of 2014

Balvir Singh

.....Appellant(s)

Versus

State of U.P. and 2 others

.....Respondent(s)

Counsel for Appellant(s)	:	Ranjeet Singh
Counsel for Respondent(s)	:	Rajiv Singh (S.C.), Anadi Krishna Narayana, Anamika Singh

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This appeal is directed against order dated 22.07.2014 passed by learned Single Judge in Writ-C No. 11502 of 2009, whereby learned Single Judge, on coming to the conclusion that the amount of Rin Rahat Yojana, 2008 has been deposited in the account of the petitioner and for rest of the amount, recovery was being undertaken, dismissed the petition.
2. In the appeal filed in the year 2014, there has been no interim order.
3. On a query, counsel for the appellant informs that in the year 2014 itself, the amount in question was recovered from the appellant by the bank.
4. In view of the subsequent development, whereby the amount as outstanding has been recovered by the bank, the appeal has been rendered infructuous.
5. The appeal is therefore, **dismissed** as having become infructuous.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

February 24, 2026
SL/AHA